Cancellation of flights due to the atrcrash at Ahinedabad and Guwahati

655. SHRI SHANKER SINH VAGHELA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) what is the number and the names of the flights cancelled throughout the country consequent upon the aircrashes in Ahmedabad and Guwahati on 19-10-1988; and
- (b) what is the estimated financial loss incurred on account of these crashes and cancellations of flights?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ PATIL): (a) Effective 25th October. 1988 Indian Airlines has cancelled two of its B-737 service, namely, IC-598|597(Bombay-Cochin-Bombay) and IC-249|250 (Calcutlii-Guwahati-Calcutta). Vayudoot has cancelled operation of services to Kuilashabar and Kalmalpur.

Ob) As far as crashes are concerned the aircraft were insured. The amount of loss on account of cancellation of the services would he difficult to compute as passengers travelling to these affected places would normally take alternative services.

Financial package for the purchase of aircraft

656. SHRI KRISHNA KUMAR BIRLA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether it is a fact that the Indian Airlines have failed to tie up financial package for the purchase of 19 aircrafts to be delivered by 1990 and that has decided to appoint a foreign consultant to suggest the way of financing the purchase;
- (b) whether it is also a fact that enough *expertise* is available within the country to chalk out the desirable package and that the job can be done by the IA officials itself; and

(c) if so, what is the estimated expendL Hire likely to be incurred on account of consultancy fee to the foreign consultants and what are the reasons for appointing foreign consultants when the necessary expertise is available within the country?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAI PATIL):

(a) to (c) The financing of the foreign exchange cost for acquisition of aircraft will be decided by Indian Airlines in consultation with the Ministry of Finance. Multiple options are available in the International Financing Market for loan and lease finance. The question whether the services of a foreign consultancy firm are required or not has not been de-cided.

Purchase of Air-bus 320 from a French Company

657. SHRI KRISHNA KUMAR BIRLA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether it is a fact that letter of intent for the purchase of 12 Airbus A-320 from a French company wasissued before he report of the French Government intohe crashing of Airbus A-320 on its demonstration flight at Mulhose/Habeseium Airfield in France in lune. 1988, was available; and
- (b) if so, what are the reasonsfor issuing letter of intent without knowing the outcome of the investigations into the crash by the French Accident investigation Commission?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ PATIL): (a) The preliminary Report, received in July. 1988. on the accident of Airbus A-320 aircraft of Air France, at Malhouse! Habeseim, France on 26-6-1988. revealed that the accident did not occu.- from any defect, malfunctioning attributable to A-320 aircraft, but was caused by the pilot's error. The letter of intent for 12 Airbus